

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 435 of 2025

In the matter of

**News Item titled "Ludhiana: Dairy waste destroying STPs says Seechewal"
appearing in The Hindustan Times dated 14.08.2025.**

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42

Dated: 21/11/25

Place: Ludhiana


 (Er. Jaspal Singh)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office-3, Ludhiana
 (On behalf of Punjab Pollution Control Board
 respondent no.1)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

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In the matter of

News Item titled "Ludhiana: Dairy waste destroying STPs says Seechewal" appearing in The Hindustan Times dated 14.08.2025.

Short reply / Status Report by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of respondent no. 1 Punjab Pollution Control Board.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the Hon'ble National Green Tribunal in exercise of Suo Moto Powers has taken cognizance of a news item titled "Ludhiana: Dairy waste destroying STPs says Seechewal" appearing in The Hindustan Times dated 14.08.2025 and registered the case as Original Application No. 435 of 2025.
- 2) That the news item highlighted the inspection of Haibowal and Balloke treatment plants by Rajya Sabha MP and Environmentalist Sh. Balbir Singh Seechewal. It was pointed out in the news item that dairy owners are discharging cow dung directly into the sewerage system. The Haibowal and Tajpur Plants are receiving excess wastewater then the capacity of the plant and all the waste from the drain in the Haibowal Dairy Complex area was flowing into Budha Nallah including liquid waste (Urine and wash water) from nearly 60 dairies. The article further points to the facts has Balloke has three Sewage Treatment Plants with capacity of 152 MLD, 105



MLD and 60 MLD, all of which are receiving cow dung from dairy from any monitoring or control. The miscreants have illegally damaged sewage pipelines and connected them directly to the drainage network, effectively by passing the treatment systems and environmental safeguards.

- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 01.09.2025 thereby impleading the Punjab Pollution Control Board, through its Member Secretary; Municipal Corporation, Ludhiana, through its Commissioner; Department of Water Supply & Sanitation, Punjab, through its Principal Secretary; Central Pollution Control Board, through its Member Secretary and the Department of Animal Husbandry, Punjab as respondents in the case with direction to file their response in the case.
- 4) That after examination of the case and that of the news item published in the Hindustan Times on 14.08.2025 it is submitted that there are 02 dairy complexes, two Effluent Treatment Plants at the dairy complexes to treat the wastewater of the dairy complexes and three Sewage Treatment Plants at Balloke to treat the wastewater of Ludhiana town. The facts in this regard are summarized below:

A) Dairy Complexes

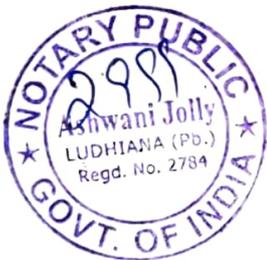
There are two dairy complexes in Ludhiana the details of which are as under:

i) Haibowal Dairy Complex

Haibowal Dairy Complex is having around 440 dairies with approximately 30,000 animals and corresponding cow dung generation from this complex is estimated @ 350 MT/Day

ii) Tajpur Road Dairy Complex

Tajpur Road Dairy Complex is having around 190 dairies with approximately 12,000 animals and corresponding cow dung generation from this complex is estimated @ 180 MT/Day.



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B) Effluent Treatment Plants (ETPs)

The Municipal Corporation, Ludhiana (MCL) through Punjab Water Supply and Sewerage Board (PWSSB) has installed two ETPs to treat the liquid waste generated from the dairy units as under:

- i) Effluent Treatment Plant (ETP) of capacity 3.75 MLD at Haibowal Dairy Complex, Ludhiana.
- ii) Effluent Treatment Plant (ETP) of capacity 2.25 MLD at Tajpur Road Dairy Complex, Ludhiana
- iii) The Punjab Water Supply and Sewerage Board (PWSSB) is operating both the above ETPs through Private Contractor.

C) Sewage Treatment Plants (STPs)

The Municipal Corporation, Ludhiana has also installed three Sewage Treatment Plants at Balloke, Ludhiana to treat the wastewater of Ludhiana Town as under:

- i) Sewage Treatment Plant (STP) of capacity 152 MLD
 - ii) Sewage Treatment Plant (STP) of capacity 105 MLD
 - iii) Sewage Treatment Plant (STP) of capacity 60 MLD
- 5) That the dairy complexes, the Effluent Treatment Plants and the Sewage Treatment Plants are being monitored by the officers of the Punjab Pollution Control Board at Ludhiana from time to time and the relevant facts in this regard are mentioned in the following paragraphs.
- 6) That both the dairy complexes and ETPs were monitored by the officers of the Board at Ludhiana and due to non-compliances, notices to issue directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 were separately issued to the Commissioner, Municipal Corporation, Ludhiana and the Executive Engineer, Punjab Water Supply and Sewerage Board, Ludhiana vide letter no. 1135-1137 dated 27.02.2025 (in respect of



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Effluent Treatment Plant of capacity 2.25 MLD located at Tajpur Road, Ludhiana) and letter no.1163-1165 dated 28.02.2025 (in respect of Effluent Treatment Plant of capacity 3.75 MLD also located at Tajpur Road, Ludhiana) with an opportunity of hearing before the Chairman of the Board on 18.03.2025. A copy of letter no. 1135-1137 dated 27.02.2025 vide which notice was issued to the Effluent Treatment Plant of capacity 2.25 MLD is enclosed as **Annexure R 1/A** and a copy of letter no.1163-1165 dated 28.02.2025 vide which notice was issued to the Effluent Treatment Plant of capacity 3.75 MLD is enclosed as **Annexure R 1/B**.

- 7) That the hearing before the Chairman of the Board on 28.03.2025 in respect of 2.25 MLD Effluent Treatment Plant and 3.75 MLD Effluent Treatment Plant was attended by Sh. Ekjot Singh, Executive Engineer on behalf of Municipal Corporation, Ludhiana and Sh. Gurpreet Singh, Sub Divisional Engineer on behalf of Punjab Water Supply and Sewerage Board. The submissions made by the officers in respect of 2.25 MLD Effluent Treatment Plant and 3.75 MLD Effluent Treatment Plant are reproduced below:

i) 2.25 MLD Effluent Treatment Plant

Sh. Ekjot Singh, Executive Engineer of the Municipal Corporation, Ludhiana and Sh. Gurpreet Singh, SDE of the PWSSB attended the hearing. The Sub Divisional Engineer, PWSSB Informed that all the drains carrying cow dung shall be connected with the Effluent Treatment Plant conveyance system by 30.04.2025. He further informed that due to entrainment of cow dung, problem is being faced in operation of ETP. The Executive Engineer of the Municipal Corporation, Ludhiana submitted a written reply of Joint Commissioner, Ludhiana. Vide reply the Joint Commissioner, Municipal Corporation, Ludhiana submitted that the work petitioning to operation of ETP, constructing the drains and dairy unit connections falls within the purview of PWSSB and necessary instructions in this regard had already been given by the Municipal



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Corporation, Ludhiana to the PWSSB. He further informed that the daily generation of cow dung from the dairy unit cluster is estimated to the tune of 175MTD and an agreement for uplifting of the same has been got executed with a private agency and the said agency shall start uplifting the entire cow dung generated on daily basis by 30.04.2025. The Sub Divisional Engineer, PWSSB informed that all the drains carrying cow dung shall be connected with the ETP conveyance system by 30.04.2025.

ii) 3.75 MLD Effluent Treatment Plant

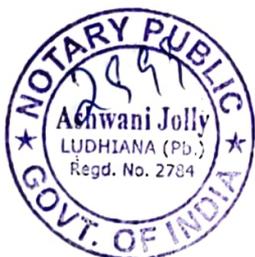
Sh. Ekjot Singh, Executive Engineer of the Municipal Corporation, Ludhiana and Sh. Gurpreet Singh, SDE of the PWSSB attended the hearing. The Sub Divisional Engineer, PWSSB Informed that all the drains carrying cow dung shall be connected with the ETP conveyance system by 30.04.2025. He further informed that due to entrainment of cow dung, problem is being faced in operation of ETP. The Executive Engineer of the Municipal Corporation, Ludhiana submitted a written reply of Joint Commissioner, Ludhiana. Vide reply the Joint Commissioner, Municipal Corporation, Ludhiana submitted that the work petitioning to operation of ETP, constructing the drains and dairy unit connections falls within the purview of PWSSB and necessary instructions in this regard had already been given by the Municipal Corporation, Ludhiana to the PWSSB. He further informed that the daily generation of cow dung from the dairy unit cluster is estimated to the tune of 350MTD. Out of which CBG plant has been installed for handling of cow dung @200 MTD and cow dung to the tune of 50 MTD is being lifted on regular basis. Thus, the excess cow dung being generated on the said dairy cluster is about 100 MTD and an agreement for uplifting of the same has been got executed with a private agency and the said agency shall start uplifting the entire cow dung generated on daily basis by 30.04.2025.



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8) That the Chairman of the Board observed that the work relating to proper uplifting of cow dung and treatment of wastewater generated from the dairy units falls in the purview of Municipal Corporation, Ludhiana and Municipal Corporation, Ludhiana cannot shy away from its responsibility by just saying that the work is to be done by the PWSSB. After hearing the officers of the Municipal Corporation, Ludhiana, Punjab Water Supply and Sewerage Board and Punjab Pollution Control Board and considering the material facts of the case, the Chairman of the Board decided that Environmental compensation be imposed on the Municipal Corporation, Ludhiana w.e.f. 15.11.2024 to 28.03.2025 for deteriorating the environment, the Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation for the said period and submit report. Environmental Compensation calculated by Environmental Engineer, Regional Office-3, Ludhiana shall be sent to the EC verification committee and thereafter separate orders for the Imposition of Environmental Compensation shall be issued, the Municipal Corporation Ludhiana shall deposit the Environmental Compensation already imposed by the Board on it, the Municipal Corporation Ludhiana shall ensure that all the cow dung generated from the dairy units is lifted and disposed of in an environmentally sound manner/vermicomposting by 30.04.2025, the PWSSB shall connect all the drains of dairy units with the conveyance system of ETP of 3.75 MLD capacity located at Haibowal, by 30.04.2025, the concerned departments shall also comply with the decisions of the previous hearing dated 14.11.2024. It was also decided that the Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 30.04.2025 and submit report alongwith conclusive recommendations.

9) That the proceedings of hearing held on 28.03.2025 were conveyed to the Commissioner, Municipal Corporation, Ludhiana and the Executive Engineer, Punjab Water Supply and Sewerage Board vide letter no. 2293-94 dated 11.04.2025 (in respect of ETP of 3.75 MLD at Haibowal Dairy Complex, Ludhiana) and vide letter no. 2296-97 dated 11.04.2025 (in



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respect of ETP of 2.25 MLD at Tajpur Road Dairy Complex, Ludhiana) for compliance. A copy of letter no. 2293-94 dated 11.4.2025 is enclosed as **Annexure R 1/C** and a copy of letter no. 2296-97 dated 11.04.2025 is enclosed as **Annexure R 1/D**.

10) That further it is submitted that a meeting along with a site visit to the Dairy Complex, Haibowal, under the chairmanship of Rajya Sabha MP and Environmentalist Sh. Balbir Singh Seechewal, was conducted on 13-08-2025 with the concerned departments. During the visit, the following main observations were made:

- i. Some dairies were discharging its dairy wastewater and cow dung directly into sewer leading to STP Balloke.
- ii. Manure pits had been constructed outside some dairies; however, the manure had not been removed for a long time. A significant quantity of cow dung and wastewater had accumulated on the road adjacent to the Buddha Dariya. This wastewater was originating from some dairies and was accumulating on the road.
- iii. The housekeeping of the area was poor and un pleasant smell was also observed in the area.
- iv. During visit it was directed to the PWSSB/ MCL to disconnect the sewer connection of the dairies leading to STP Balloke and to connect the same with 3.75 MLD ETP at the Dairy Complex, Haibowal.

11) That the ETP 3.75 MLD Haibowal Dairy Complex was again visited on 14.10.2025 by the officers of the Board and it was observed as under:

- i. Large quantity of cow dung was still being received at the inlet of the ETP, which was adversely affecting its functioning.
- ii. The samples were also collected from the outlet of the ETP, and as per analysis report, various parameters are pH =



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7.5, TSS = 156 mg/l, TDS = 1445 mg/l, COD = 380 mg/l, BOD = 72 mg/l, Oil & Grease = 12 mg/l, T. coli (MPN/100 mL) = 790 & F. coli (MPN/100 mL) = 230. The above results indicate that various parameters exceed the permissible limits.

- iii. The Effluent Treatment Plant operator stated that the inlet flow is significantly higher than the designed capacity of the Effluent Treatment Plant. While the installed capacity is 3.75 MLD, the inlet flow ranges between 4 to 5 MLD, causing overflow at the inlet and adversely affecting the overall performance of the Effluent Treatment Plant.
 - iv. The flow meter at outlet is not working properly. The detail of incoming effluent is being maintained from the SCADA system of the SBR tanks.
 - v. The record regarding receipt of the liquid waste at ETP was also checked and as per the record the average incoming flow at the inlet of ETP for the period 01.04.2025 to 31.10.2025 is 6.78 MLD, which is on higher side as per the designed capacity of the ETP. Hence, the water intake at the dairies is not being regulated resulting in excess discharge.
- 12) That it is relevant to mention here that meanwhile, a survey of the Buddha Dariya was again conducted on 07-11-2025 by Rajya Sabha MP and Environmentalist Sh. Balbir Singh Seechewal along with the concerned departments. During the survey, the following observations were made:
- i. Approximately 10-12 dairy units were still found discharging their wastewater directly into a sewage pipeline near the slaughterhouse, the PWSSB yet has not connected the same with the ETP. This sewage pipeline leads to STP Balloke and may be affecting its functioning.



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- ii. A significant amount of wastewater and cow dung was found stagnant on the streets within the Dairy Complex, Haibowal.
 - iii. Though the MCL has made agreement with a private firm for the lifting of cow dung from the dairy complex but some dairy owners are still discharging cow into the conveyance system of ETP due to which large quantity of cow dung is coming at ETP Haibowal.
- 13) That it is further pertinent to mention here that the three STPs of capacity 152 MLD, 105 MLD & 60 MLD at Balloke were also monitored by the officer of the Board on 30.09.2025 and as per analysis report, the STP of capacity 60 MLD is achieving the prescribed standards, but the STPs of capacity 152 MLD and 105 MLD are not achieving the prescribed standards.
- 14) That it is also important to mention here that a Compressed Biogas Plant (CBG) plant of capacity to handle cow dung @ 235 MT/day has already been installed at Haibowal Dairy Complex and is operating successfully. There is also a proposal of Punjab Energy Development Agency (PEDA) to install 01 CBG plant of capacity to handle cow dung @ 300 MT/day at Haibowal Kalan, Ludhiana and one more CBG plant of capacity to handle cow dung @ 300 MT/day at Tajpur Road, Ludhiana.
- 15) That further it is submitted that some dairy owners had illegally damaged sewage network/ drain leading to ETP Tajpur Road from the dairy units to discharge wastewater (containing cow dung) directly into Buddha Dariya. Considering these facts, the Executive Engineer, Punjab Water Supply and Sewerage Board has got FIR no. 0221 dated 29.08.2025 registered u/s 324 (2), 324 (6), 280 of Bharatiya Nyaya Sanhita 2023 and Section 3 of the Prevention of Damage to Public Property Act, 1984 at Police Station, Division 7 of Police Commissionerate, Ludhiana. A copy of FIR no. 0221 dated 29.08.2025 is enclosed as **Annexure R 1/E**.
- 16) That it is further relevant to mention here that in compliance to the decisions of the hearing taken by the competent authority of the Board



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during the course of hearing held on 14.11.2024, the Punjab Pollution Control Board has imposed Environmental Compensation (EC) amounting to Rs. 3.60 Crore upon Municipal Corporation, Ludhiana vide order no. 68 of 10.03.2025 for the period from 01.01.2021 to 30.06.2022 for the delayed installation of Effluent Treatment Plants of capacity 3.75 MLD at Haibowal Dairy Complex and 2.25 MLD capacity at Tajpur Road Dairy Complex. A copy of order no. 68 dated 10.03.2025 issued for imposition of Environmental Compensation upon Municipal Corporation, Ludhiana is enclosed as **Annexure R 1/F**. However, the Municipal Corporation, Ludhiana has not yet deposited the Environmental Compensation amounting to Rs. 3.6 crore. The Regional Office-3, Ludhiana has written a letter bearing no. 3627 dated 19.11.2025 to Municipal Corporation, Ludhiana to immediately deposit the amount of Rs. 3.6 crore towards Environmental Compensation. A copy of letter no. 3627 dated 19.11.2025 is enclosed as **Annexure R 1/G**. It is important to mention here that the case for further imposition of Environmental Compensation for the period from 15.11.2024 to 28.03.2025 upon Municipal Corporation, Ludhiana for deteriorating the environment is under process.

- 17) That further it is submitted that due to the non-compliances observed during the inspection of ETPs of 3.75 MLD and 2.25 MLD installed in the Dairy Complexes as explained in the preceding paragraphs, further notices to issue directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 in respect of ETP of capacity 3.75 MLD and of capacity 2.25 MLD have been issued to Commissioner, Municipal Corporation, Ludhiana and Executive Engineer, Punjab Water Supply and Sewerage Board vide letter no. 6590-91 dated 20.11.2025 and letter no. 6587-88 dated 20.11.2025 respectively with an opportunity of personal hearing before the Competent Authority of the Board on 27.11.2025. A copy of letter no. 6590-91 dated 20.11.2025 (in respect of ETP of capacity 3.75 MLD) is enclosed as **Annexure R 1/ H** and copy of letter no. 6587-88 dated 20.11.2025 (in respect of ETP of capacity 2.25 MLD) is enclosed as **Annexure R 1/I**.



- 18) That the Board has already taken action against Municipal Corporation, Ludhiana for the delayed installation of Effluent Treatment Plants of capacity 2.25 MLD and 3.75 MLD at Dairy Complexes with the imposition of Environmental Compensation amounting to Rs. 3.6 crore. Further action against Municipal Corporation, Ludhiana will be taken after hearing the officers of Municipal Corporation, Ludhiana and Punjab Water Supply and Sewerage Board, Ludhiana.
- 19) That the short reply / status report is hereby submitted in compliance to order dated 01.09.2025 for kind consideration and appropriate orders of the Hon'ble Tribunal.

certified that the affidavit/S.P.A./GPA has been read over & explained to the deponent executant who seemed correctly to understand the same at the time making there of

Dated: 21/11/2025

Place: Ludhiana

Deponent
(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution Control Board
respondent no.1)

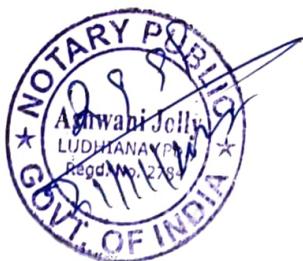
VERIFICATION:

Verified that the contents of the above short reply / status report by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above reply / status report is false and nothing material has been kept concealed therein.

Dated: 21/11/2025

Place: Ludhiana

Deponent
(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution Control Board
respondent no.1)



Attested as Identified
NOTARY PUBLIC
Ludhiana (Punjab)

21 NOV 2025



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/.....

Regd./speed post

Dated 2

To

1. The Commissioner,
Municipal Corporation, Ludhiana.
2. Executive Engineer,
Punjab Water Supply and Sewerage Board
Ludhiana.

ਮੁੱਖ ਮਹਾਂਨਗਰ ਕਲਕਤਾ/ਟੀ.ਐਮ. ਏ. ਟੀ. ਐ.
ਨਵੀਂ ਡਾਕ ਜ਼. ਡਾਕ ਟਿੱਕੀ
ਜ਼. ਡਾਕ ਟਿੱਕੀ 05/3/25
ਸਮਿਤੀ ਨੰ. 665 ਮਿਤੀ 05/3/25

Sub: Notice to Issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988- M/s ETP of capacity 2.25 MLD located at Tajpur Road, Ludhiana.

Whereas, it is mandatory on part of the local body/establishment to obtain consent to establish and/or expansion of the establishment u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the local body/establishment to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of sewage or trade effluent into sewer or onto land or through any other mode of disposal from its premises.

And whereas, it is also mandatory on the part of the local body/establishment to provide adequate & appropriate effluent/sewage treatment and pollution control facilities to bring down the concentration of various pollutants in the sewage or effluents being discharged from the outlet being operated by the local body, within the permissible limits prescribed for such establishments.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has constructed an ETP of capacity 2.25 MLD at Tajpur Road, Dairy Complex, Ludhiana for the treatment of waste water generated from the dairy units situated in the complex.

And whereas, the Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was granted "Consent to Establish" NOC under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for the establishment of this plant and for the disposal of treated effluent @ 2.25 MLD into Buddha Nallah, which had expired on 17.11.2023.

And whereas, the ETP was commissioned in June 2024 and the ETP was visited by the officer of the Board on 02.09.2024 alongwith the operators of the ETP and it was observed that most of the dairy units have not been connected with the sewer network of the ETP by the concerned authorities, especially entire dairies situated around B block of the ETP are yet to be connected with the ETP. Although the dairy units of this complex are connected with the conveyance drains of ETP but these drains are yet to be connected with the ETP and presently waste water of these drains is discharged into Buddha Nallah through bye pass arrangements. Further some RCC drains installed by the department to shift the waste water of the dairy units upto the ETP are having openings into the existing outlets/ drains falling into Buddha Nallah.

And whereas, Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has provided bye pass arrangements with the conveyance system to bye-pass entire water into Buddha Nallah before arriving into ETP for the treatment. Dairy units situated at LHS of Vijan Nagar pull road are also yet to be connected with the conveyance system of ETP.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) have commissioned ETP without connecting all dairies with the conveyance system and have intentionally provided bye-pass arrangements with its conveyance system to bye-pass waste water into Buddha Nallah before arriving the same upto the ETP.

And whereas, earlier the Commissioner, Municipal Corporation, Ludhiana was given personal hearing before the Chairman of the Board on 07.07.2022 for delay in the construction work of ETPs of dairy units and the proceedings of the hearing were conveyed to the Municipal Corporation, Ludhiana (MCL) vide Boards letter no. 5119 dated 04.08.2022.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, accordingly, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) with an opportunity of personal hearing before Chairman of the Board on 25.10.2024 postponed to 14.11.2024, wherein it was decided as under:

1. The order for imposition of Environmental Compensation of Rs. 3.6 Crore be issued immediately. Further, Environmental Engineer, Regional Office-3, Ludhiana calculate the Environmental Compensation for the period of violation i.e. from 01.07.2021 to till date.
2. The Municipal Corporation authorities shall guide all the dairy units to make the adequate arrangement to separate the liquid waste and cow dung and ensure the compliance. The Municipal Corporation authorities shall also make adequate mechanism by adopting decentralised approach to lift the cow dung from each dairy and shall make adequate scientific arrangement for disposal of the cow dung. The Municipal Corporation authorities shall also explore the possibility of utilisation of land for dumping of cow dung located on Tajpur Road as requested in the Mission Tandrust Punjab's project being carried by GNDU as a model system to manage cattle dung.
3. The Municipal Corporation authorities shall also explore the possibility of supplying the cow dung to vendors engaged in the vermi-composting or any other environmentally sustainable practice. They may also contact Mr. Ravi Gauba, AEE Punjab Pollution Control Board HQ-3, In case any technical guidance is required for the eco management of the cattle dung either through vermi-composting or through other environmentally sustainable practices.
4. The Punjab Water Supply & Sewerage Board, Ludhiana shall ensure that all the dairy units are connected with the ETP, immediately and the ETP is operated efficiently. The Punjab Water Supply & Sewerage Board shall also coordinate with the Municipal Corporation authorities to overcome any of the issues pertaining to smooth operation of the ETP.
5. The Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 15 days and submit report alongwith conclusive recommendations.

And whereas, the proceedings of aforesaid personal hearing were conveyed to the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana vide letter no. 6711-12 dated 09.12.2024.

And whereas, the Municipal Corporation, Ludhiana has not yet started lifting the cow dung from the Tajpur Dairy complex and has not connected all dairy units with CETP as effluent of some dairies is still being discharge into Buddha Nallah through drains/ direct outlets.

And whereas, the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana is not complying with the decisions of personal hearing dated 14.11.2024 and still violating the provisions of the said Act, due to above said reasons.

And whereas, the matter has been considered by the Competent Authority of the Board and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) alongwith an opportunity of personal hearing before Chairman of the Board before issuing directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, which may include the following directions:

1. That the Environmental Compensation based on the polluter pays principle for the damage being caused to the environment, shall be imposed on the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB).
2. That legal action shall be initiated against the responsible persons of the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) due to the above violations and due to continuous non-compliances to the directions given by the Board from time to time.

As such, you are, hereby, given an opportunity to file objections, if any, on the proposed actions before the Chairman of the Board on 18.03.2025 at 11:00 AM in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/opportunity.

Endst. No. 1137

^{SK}
For and on behalf of
Chairman, Punjab Pollution Control Board
Dated 27/02/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action. He is requested to inform the MCL and PWSSB regarding date and time of personal hearing and ensure the presence of representative of MCL and PWSSB during the hearing.

^{Kishu/27/2/25}
For and on behalf of
Chairman, Punjab Pollution Control Board

15

(1002) Annexure R1/B



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/..... Regd./speed post

Dated

To

1. The Commissioner,
Municipal Corporation, Ludhiana.
2. Executive Engineer,
Punjab Water Supply and Sewerage Board
Ludhiana.

ਸਰਕਾਰੀ ਸਹਾਇਤਾ ਕਰਕੇ/ਡੀ. ਟੀ. ਚੈਂਜਰ ਵੱਲੋਂ
ਨਵੀਂ ਡਰਾਈ ਨਿ. ਵਾਤਾ ਵਿੱਚ
ਵਾਤਾ ਵਿੱਚੋਂ 66.4. ਮਿਤੀ 5/3/25

Sub: Notice to Issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s ETP of capacity 3.75 MLD located at Tajpur Road, Ludhiana.

Whereas, it is mandatory on part of the local body/establishment to obtain consent to establish and/or expansion of the establishment u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the local body/establishment to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of sewage or trade effluent into sewer or onto land or through any other mode of disposal from its premises.

And whereas, it is also mandatory on the part of the local body/establishment to provide adequate & appropriate effluent/sewage treatment and pollution control facilities to bring down the concentration of various pollutants in the sewage or effluents being discharged from the outlet being operated by the local body, within the permissible limits prescribed for such establishments.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has constructed an ETP of capacity 3.75 MLD at Tajpur Road, Dairy Complex, Ludhiana for the treatment of waste water generated from the dairy units situated in the complex.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has constructed an ETP of capacity 3.75 MLD at Haibowal Dairy Complex, Ludhiana for the treatment of waste water generated from the dairy units situated in the complex.

And whereas, Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was granted "Consent to Establish" NOC under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for the establishment of this plant and for the disposal of treated effluent @ 3.75 MLD into Buddha Nallah, which had expired on 14.03.2024.

And whereas, the ETP was commissioned in June 2024. Recently some Industrial associations have forwarded a video clip of an open drain containing untreated waste water of Haibowal dairy complex falling into Buddha Nallah near Balloke Bridge to the Deputy Commissioner, Ludhiana and the said video clip is also getting viral on social media. The Deputy Commissioner took serious view of the matter and desired immediate remedial measures. Further this matter has been deliberated in various meeting of the Buddha darya.

And whereas, the ETP was visited by the officers of the Board on 02.09.2024 alongwith the operators of the ETP and it was observed that most of the dairy units have not been connected with the sewer network of the ETP by the concerned authorities, especially entire dairies situated at LHS of Balloke road are yet to be connected with the ETP and presently waste water of these dairies is discharged into Buddha Nallah through an open drain. Further some RCC drains installed by the department to shift the waste water of the dairy unit's upto the ETP are having openings into the existing outlets/ drains falling into Buddha Nallah.

And whereas, Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has provided bye pass arrangements with the conveyance system to bye-pass entire water into Buddha Nallah before arriving into ETP for the treatment.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) have commissioned ETP without connecting all dairies with the conveyance system and have intentionally provided bye-pass arrangements with its conveyance system to bye-pass waste water into Buddha Nallah before arriving the same upto the ETP.

And whereas, earlier the Commissioner, Municipal Corporation, Ludhiana was given personal hearing before the Chairman of the Board on 07.07.2022 for delay in the construction work of ETPs of dairy units and the proceedings of the hearing were conveyed to the MCL vide Boards letter no. 5119 dated 04.08.2022.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, accordingly, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) with an opportunity of personal hearing before Chairman of the Board on 25.10.2024 postponed to 14.11.2024, wherein it was decided as under:

1. The order for imposition of Environmental Compensation of Rs. 3.6 Crore be issued immediately. Further, Environmental Engineer, Regional Office-3, Ludhiana calculate the Environmental Compensation for the period of violation i.e. from 01.07.2021 to till date.
2. The Municipal Corporation authorities shall guide all the dairy units to make the adequate arrangement to separate the liquid waste and cow dung and ensure the compliance. The Municipal Corporation authorities shall also make adequate mechanism by adopting decentralised approach to lift the cow dung from each dairy and shall make adequate scientific arrangement for disposal of the cow dung.
3. The Municipal Corporation authorities shall also explore the possibility of supplying the cow dung to vendors engaged in the vermicomposting or any other environmentally sustainable practice. They may also contact Mr. Ravi Gauba, AEE Punjab Pollution Control Board HQ-3, in case any technical guidance is required for the eco management of the cattle dung either through vermi-composting or through other environmentally sustainable practices.
4. The Punjab Water Supply & Sewerage Board, Ludhiana shall ensure that all the dairy units are connected with the ETP, immediately and the ETP is operated efficiently. The Punjab Water Supply & Sewerage Board shall also coordinate with the Municipal Corporation authorities to overcome any of the issues pertaining to smooth operation of the ETP.
5. The Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 15 days and submit report alongwith conclusive recommendations.

And whereas, the proceedings of aforesaid personal hearing were conveyed to the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana vide letter no. 6706-07 dated 09.12.2024.

And whereas, the Municipal Corporation, Ludhiana has not yet started lifting the cow dung from the Tajpur Dairy complex and has not connected all dairy units with CETP as effluent of some dairies is still being discharge into Buddha Nallah through drains/ direct outlets.

And whereas, the Municipal Corporation, Ludhiana has started lifting cow dung from the Halbowal Dairy complex to M/s Agricare Organic Farms, Village Madhapura, Tehsil Jagraon, Ludhiana but agreement with the firm is yet to be signed. The representative of the firm was telephonically contacted and he informed that presently only 50-60 TPD cow dung is being lifted from the complex. But the generation of cow dung (after deducting cow dung being managed at operational CBG plant at complex) is about 250-300 TPD, hence only small quantity of cow dung is being managed presently. Also, the Municipal Corporation, Ludhiana has not yet connected all the dairy units with the CETP and thus, effluent of some of the dairy units is still being discharged into the Buddha Nallah through drains/ direct outlets.

And whereas, the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana is not complying with the decisions of personal hearing dated 14.11.2024 and still violating the provisions of the said Act, due to above said reasons.

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Annexure A11B 23

And whereas, the matter has been considered by the Competent Authority of the Board and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) alongwith last opportunity of personal hearing before Chairman of the Board before issuing directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, which may include the following directions:

1. That the Environmental Compensation based on the polluter pays principle for the damage being caused to the environment, shall be imposed on the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB).
2. That legal action shall be initiated against the responsible persons of the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) due to the above violations and due to continuous non-compliances to the directions given by the Board from time to time.

As such, you are, hereby, given last opportunity to file objections, if any, on the proposed actions before the Chairman of the Board on 18.03.2025 at 11:00 AM in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/ opportunity.

sh
For and on behalf of
Chairman, Punjab Pollution Control Board
Dated 28/02/25

Endst. No. 1165

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action. He is requested to inform the MCL and PWSSB regarding date and time of personal hearing and ensure the presence of representative of MCL and PWSSB during the hearing.

Kishu
18/3/25
For and on behalf of
Chairman, Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/28.03.25-94 Read./speed post

Dated 11/04/2025

To

1. The Commissioner,
Municipal Corporation, Ludhiana.
(M/s ETP of capacity 3.75 MLD located at Halbowal, Ludhiana)
2. The Executive Engineer,
Punjab Water Supply and Sewerage Board,
Ludhiana.

Subject: Proceedings of the personal hearing given by Chairman of the Board on 28.03.2025 w.r.t notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1974.

The following were present:

On behalf of PPCB

Er. G.S. Majithia, Member Secretary

Er. Rakesh Kumar, CEE, Ludhiana

Er. Kuldeep Singh, SEE, ZO-2, Ludhiana

On behalf of Municipal Corporation Ludhiana

Sh. Ekjot Singh, Executive Engineer

On behalf of PWSSB

Sh. Gurpreet Singh, SDE

Senior Environmental Engineer, Zonal Office-2, Ludhiana brought out that the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has constructed an ETP of capacity 3.75 MLD at Halbowal, Dairy Complex, Ludhiana for the treatment of waste water generated from the dairy units situated in the complex.

The Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has constructed an ETP of capacity 3.75 MLD at Halbowal Dairy Complex, Ludhiana for the treatment of waste water generated from the dairy units situated in the complex.

The Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was granted "Consent to Establish" NOC under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for the establishment of this plant and for the disposal of treated effluent @ 3.75 MLD into Buddha Nallah, which had expired on 14.03.2024.

The ETP was commissioned in June 2024. Recently some Industrial associations have forwarded a video clip of an open drain containing untreated waste water of Halbowal dairy complex falling into Buddha Nallah near Balloke Bridge to the Deputy Commissioner, Ludhiana and the said video clip is also getting viral on social media. The Deputy Commissioner took serious view of the matter and desired immediate remedial measures. Further this matter has been deliberated in various meeting of the Buddha dairy.

The ETP was visited by the officers of the Board on 02.09.2024 alongwith the operators of the ETP and it was observed that most of the dairy units have not been connected with the sewer network of the ETP by the concerned authorities, especially entire dairies

situated at LHS of Balloke road are yet to be connected with the ETP and presently waste water of these dairies is discharged into Buddha Nallah through an open drain. Further some RCC drains installed by the department to shift the waste water of the dairy unit's upto the ETP are having openings into the existing outlets/ drains falling into Buddha Nallah.

The Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has provided bye pass arrangements with the conveyance system to bye-pass entire water into Buddha Nallah before arriving into ETP for the treatment.

The Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) have commissioned ETP without connecting all dairies with the conveyance system and have intentionally provided bye-pass arrangements with its conveyance system to bye-pass waste water into Buddha Nallah before arriving the same upto the ETP.

Earlier the Commissioner, Municipal Corporation, Ludhiana was given personal hearing before the Chairman of the Board on 07.07.2022 for delay in the construction work of ETPs of dairy units and the proceedings of the hearing were conveyed to the MCL vide Boards letter no. 5119 dated 04.08.2022.

The Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Accordingly, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) with an opportunity of personal hearing before Chairman of the Board on 25.10.2024 postponed to 14.11.2024, wherein it was decided as under:

1. *The order for imposition of Environmental Compensation of Rs. 3.6 Crore be issued immediately. Further, Environmental Engineer, Regional Office-3, Ludhiana calculate the Environmental Compensation for the period of violation i.e. from 01.07.2021 to till date.*
2. *The Municipal Corporation authorities shall guide all the dairy units to make the adequate arrangement to separate the liquid waste and cow dung and ensure the compliance. The Municipal Corporation authorities shall also make adequate mechanism by adopting decentralised approach to lift the cow dung from each dairy and shall make adequate scientific arrangement for disposal of the cow dung.*
3. *The Municipal Corporation authorities shall also explore the possibility of supplying the cow dung to vendors engaged in the vermicomposting or any other environmentally sustainable practice. They may also contact Mr. Ravi Gauba, AEE Punjab Pollution Control Board HQ-3, in case any technical guidance is required for the eco management of the cattle dung either through vermi-composting or through other environmentally sustainable practices.*
4. *The Punjab Water Supply & Sewerage Board, Ludhiana shall ensure that all the dairy units are connected with the ETP, immediately and the ETP is operated efficiently. The Punjab Water Supply & Sewerage Board shall also coordinate with the Municipal Corporation authorities to overcome any of the issues pertaining to smooth operation of the ETP.*
5. *The Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 15 days and submit report alongwith conclusive recommendations.*

The proceedings of aforesaid personal hearing were conveyed to the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana vide letter no. 6706-07 dated 09.12.2024.

The Municipal Corporation, Ludhiana has not yet started lifting the cow dung from the Halbowal Dairy complex and has not connected all dairy units with CETP as effluent of some dairies is still being discharge into Buddha Nallah through drains/ direct outlets.

The Municipal Corporation, Ludhiana has started lifting cow dung from the Halbowal Dairy complex to M/s Agricare Organic Farms, Village Madhapura, Tehsil Jagraon, Ludhiana but agreement with the firm is yet to be signed. The representative of the firm was telephonically contacted and he informed that presently only 50-60 TPD cow dung is being lifted from the complex. But the generation of cow dung (after deducting cow dung being managed at operational CBG plant at complex) is about 250-300 TPD, hence only small quantity

of cow dung is being managed presently. Also, the Municipal Corporation, Ludhiana has not yet connected all the dairy units with the CETP and thus, effluent of some of the dairy units is still being discharged into the Buddha Nallah through drains/ direct outlets.

The Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana was not complying with the decisions of personal hearing dated 14.11.2024 and still violating the provisions of the said Act, due to above said reasons.

The Environmental Compensation of Rs. 3.6 Crore was imposed on the Municipal Corporation, Ludhiana vide order no. 68 dated 10.03.2025.

Accordingly, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) with an opportunity of personal hearing before Chairman of the Board on 18.03.2025 postponed to 28.03.2025.

Sh. Ekjot Singh, Executive Engineer of the Municipal Corporation, Ludhiana and Sh. Gurpreet Singh, SDE of the PWSSB attended the hearing. The Sub Divisional Engineer, PWSSB informed that all the drains carrying cow dung shall be connected with the ETP conveyance system by 30.04.2025. He further informed that due to entrainment of cow dung, problem is being faced in operation of ETP. The Executive Engineer of the Municipal Corporation, Ludhiana submitted a written reply of Joint Commissioner, Ludhiana. Vide reply the Joint Commissioner, Municipal Corporation, Ludhiana submitted that the work petitioning to operation of ETP, constructing the drains and dairy units connections falls within the purview of PWSSB and necessary instructions in this regard had already been given by the Municipal Corporation, Ludhiana to the PWSSB. He further informed that the daily generation of cow dung from the dairy units cluster is estimated to the tune of 350MTD. Out of which CBG plant has been installed for handling of cow dung @200 MTD and cow dung to the tune of 50 MTD is being lifted on regular basis. Thus the excess cow dung being generated on the said dairy cluster is about 100 MTD and an agreement for uplifting of the same has been got executed with a private agency and the said agency shall start uplifting the entire cow dung generated on daily basis by 30.04.2025.

The Chairman observed that the work relating to proper uplifting of cow dung and treatment of wastewater generated from the dyeing units falls in the purview of Municipal Corporation, Ludhiana and the Municipal Corporation, Ludhiana cannot shy away from its responsibility by just saying that the work is to be done by the PWSSB.

After hearing, the officers of the Municipal Corporation, Ludhiana & PWSSB and officers of the Board and considering material facts of the case, among other decisions, the Chairman of the Board decided that:

1. The Environmental compensation be imposed on the Municipal Corporation, Ludhiana w.e.f. 15.11.2024 to 28.03.2025 for deteriorating the environment.
2. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation for the said period and submit report. Environmental Compensation calculated by Environmental Engineer, Regional Office-3, Ludhiana shall be sent to the EC verification committee and thereafter separate orders for the imposition of Environmental Compensation shall be issued.
3. The Municipal Corporation Ludhiana shall deposit the Environmental Compensation already imposed by the Board on it.
4. The Municipal Corporation Ludhiana shall ensure that all the cow dung generated from the dairy units is lifted and disposed of in an environmentally sound manner/vermicomposting by 30.04.2025.
5. The PWSSB shall connect all the drains of dairy units with the conveyance system of ETP of 3.75 MLD capacity located at Halbowal, by 30.04.2025.

- 6. The concerned departments shall also comply with the decisions of the previous hearing dated 14.11.2024.
- 7. The Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 30.04.2025 and submit report alongwith conclusive recommendations.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

Endst. No. 2295

King For
For and on behalf of
Punjab Pollution Control Board
Dated ...11/04/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action.

King For
For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/22996-94 Regd./speed post

Dated 10.11.2025...

To

1. The Commissioner,
Municipal Corporation, Ludhiana.
(M/s ETP of capacity 2.25 MLD located at Tajpur Road, Ludhiana)
2. The Executive Engineer,
Punjab Water Supply and Sewerage Board,
Ludhiana.

Subject: Proceedings of the personal hearing given by Chairman of the Board on 28.03.2025 w.r.t notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1974.

The following were present:

On behalf of PPCB

Er. G.S. Majithia, Member Secretary

Er. Rakesh Kumar, CEE, Ludhiana

Er. Kuldeep Singh, SEE, ZO-2, Ludhiana

On behalf of Municipal Corporation Ludhiana

Sh. Ekjot Singh, Executive Engineer

On behalf of PWSSB

Sh. Gurpreet Singh, SDE

Senior Environmental Engineer, Zonal Office-2, Ludhiana brought out that the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has constructed an ETP of capacity 2.25 MLD at Tajpur Road, Dairy Complex, Ludhiana for the treatment of waste water generated from the dairy units situated in the complex.

The Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was granted "Consent to Establish" NOC under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for the establishment of this plant and for the disposal of treated effluent @ 2.25 MLD into Buddha Nallah, which had expired on 17.11.2023.

The ETP was commissioned in June 2024 and the ETP was visited by the officer of the Board on 02.09.2024 along with the operators of the ETP and it was observed that most of the dairy units have not been connected with the sewer network of the ETP by the concerned authorities, especially entire dairies situated around B block of the ETP are yet to be connected with the ETP. Although the dairy units of this complex are connected with the conveyance drains of ETP but these drains are yet to be connected with the ETP and presently waste water of these drains is discharged into Buddha Nallah through bye pass arrangements. Further some RCC drains installed by the department to shift the waste water of the dairy units upto the ETP are having openings into the existing outlets/ drains falling into Buddha Nallah.

The Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has provided bye pass arrangements with the conveyance system to bye-pass entire water into Buddha Nallah before arriving into ETP for the treatment. Dairy units situated at LHS of Vijan Nagar pulli road are also yet to be connected with the conveyance system of ETP.

The Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) have commissioned ETP without connecting all dairies with the

conveyance system and have intentionally provided bye-pass arrangements with its conveyance system to bye-pass waste water into Buddha Nallah before arriving the same upto the ETP.

Earlier the Commissioner, Municipal Corporation, Ludhiana was given personal hearing before the Chairman of the Board on 07.07.2022 for delay in the construction work of ETPs of dairy units and the proceedings of the hearing were conveyed to the Municipal Corporation, Ludhiana (MCL) vide Boards letter no. 5119 dated 04.08.2022.

The Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Accordingly, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) with an opportunity of personal hearing before Chairman of the Board on 25.10.2024 postponed to 14.11.2024, wherein it was decided as under:

1. *The order for imposition of Environmental Compensation of Rs. 3.6 Crore be issued immediately. Further, Environmental Engineer, Regional Office-3, Ludhiana calculate the Environmental Compensation for the period of violation i.e. from 01.07.2021 to till date.*
2. *The Municipal Corporation authorities shall guide all the dairy units to make the adequate arrangement to separate the liquid waste and cow dung and ensure the compliance. The Municipal Corporation authorities shall also make adequate mechanism by adopting decentralised approach to lift the cow dung from each dairy and shall make adequate scientific arrangement for disposal of the cow dung. The Municipal Corporation authorities shall also explore the possibility of utilisation of land for dumping of cow dung located on Tajpur Road as requested in the Mission Tandrust Punjab's project being carried by GNDU as a model system to manage cattle dung.*
3. *The Municipal Corporation authorities shall also explore the possibility of supplying the cow dung to vendors engaged in the vermi-composting or any other environmentally sustainable practice. They may also contact Mr. Ravi Gauba, AEE Punjab Pollution Control Board HQ-3, in case any technical guidance is required for the eco management of the cattle dung either through vermi-composting or through other environmentally sustainable practices.*
4. *The Punjab Water Supply & Sewerage Board, Ludhiana shall ensure that all the dairy units are connected with the ETP, immediately and the ETP is operated efficiently. The Punjab Water Supply & Sewerage Board shall also coordinate with the Municipal Corporation authorities to overcome any of the issues pertaining to smooth operation of the ETP.*
5. *The Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 15 days and submit report alongwith conclusive recommendations.*

The proceedings of aforesaid personal hearing were conveyed to the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana vide letter no. 6711-12 dated 09.12.2024.

The Municipal Corporation, Ludhiana has not yet started lifting the cow dung from the Tajpur Dairy complex and has not connected all dairy units with CETP as effluent of some dairies is still being discharge into Buddha Nallah through drains/ direct outlets.

The Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana was not complying with the decisions of personal hearing dated 14.11.2024 and still violating the provisions of the said Act, due to above said reasons.

The Environmental Compensation of Rs. 3.6 Crore was imposed on the Municipal Corporation, Ludhiana vide order no. 68 dated 10.03.2025.

Accordingly, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) with an opportunity of personal hearing before Chairman of the Board on 18.03.2025 postponed to 28.03.2025.

Sh. Ekjot Singh, Executive Engineer of the Municipal Corporation, Ludhiana and Sh. Gurpreet Singh, SDE of the PWSSB attended the hearing. The Sub Divisional Engineer, PWSSB informed that all the drains carrying cow dung shall be connected with the ETP

conveyance system by 30.04.2025. He further informed that due to entrainment of cow dung, problem is being faced in operation of ETP. The Executive Engineer of the Municipal Corporation, Ludhiana submitted a written reply of Joint Commissioner, Ludhiana. Vide reply the Joint Commissioner, Municipal Corporation, Ludhiana submitted that the work petitioning to operation of ETP, constructing the drains and dairy units connections falls within the purview of PWSSB and necessary instructions in this regard had already been given by the Municipal Corporation, Ludhiana to the PWSSB. He further informed that the daily generation of cow dung from the dairy units cluster is estimated to the tune of 175MTD and an agreement for uplifting of the same has been got executed with a private agency and the said agency shall start uplifting the entire cow dung generated on daily basis by 30.04.2025. The Sub Divisional Engineer, PWSSB informed that all the drains carrying cow dung shall be connected with the ETP conveyance system by 30.04.2025.

The Chairman observed that the work relating to proper uplifting of cow dung and treatment of wastewater generated from the dyeing units falls in the purview of Municipal Corporation, Ludhiana and the Municipal Corporation, Ludhiana cannot shy away from its responsibility by just saying that the work is to be done by the PWSSB.

After hearing, the officers of the Municipal Corporation, Ludhiana & PWSSB and officers of the Board and considering material facts of the case, among other decisions, the Chairman of the Board decided that:

1. The Environmental compensation be imposed on the Municipal Corporation, Ludhiana w.e.f. 15.11.2024 to 28.03.2025 for deteriorating the environment.
2. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation for the said period and submit report. Environmental Compensation calculated by Environmental Engineer, Regional Office-3, Ludhiana shall be sent to the EC verification committee and thereafter separate orders for the imposition of Environmental Compensation shall be issued.
3. The Municipal Corporation Ludhiana shall deposit the Environmental Compensation already imposed by the Board on it.
4. The Municipal Corporation Ludhiana shall ensure that all the cow dung generated from the dairy units is lifted and disposed of in an environmentally sound manner/vermicomposting by 30.04.2025.
5. The PWSSB shall connect all the drains of dairy units with the conveyance system of ETP of 2.25 MLD capacity located at Tajpur Road, by 30.04.2025.
6. The concerned departments shall also comply with the decisions of the previous hearing dated 14.11.2024.
7. The Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 30.04.2025 and submit report along with conclusive recommendations.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.


 For and on behalf of
 Punjab Pollution Control Board
 Dated ..11/04/25

Endst. No.....2298.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action.


 For and on behalf of
 Punjab Pollution Control Board

6. Complainant / Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ):

(a) Name (ਨਾਮ): ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ ਲੁਧਿਆਣਾ

(b) Father's/Husband's Name (ਪਿਤਾ / ਪਤੀ ਦਾ ਨਾਮ):

(c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 1995

(e) UID No (ਯੂਆਈਡੀ ਨੰ.):

(d) Nationality (ਰਾਸ਼ਟਰੀਅਤ): INDIA

(f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):

Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

Place of Issue

(ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

S.No. (ਲੜੀ ਨੰ.)	Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)	Id Number (ਪਛਾਣ ਨੰਬਰ)
1		

(h) Address (ਪਤਾ):

S.No. (ਲੜੀ ਨੰ.)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ, UNKNOWN, ਲੁਧਿਆਣਾ, DIVISION 7, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	Permanent Address	ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ, UNKNOWN, ਲੁਧਿਆਣਾ, DIVISION 7, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

(i) Occupation (ਕਿੱਤਾ):

(j) Phone number

Mobile

(ਟੈਲੀਫੋਨ ਨੰ.):

(ਮੋਬਾਈਲ ਨੰ.): 91-7837018907

7. Details of known/suspected/unknown accused with full particulars

(ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than (ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

S.No.	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's	Permanent	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	Unknown1				

8. Reasons for delay in reporting by the complainant/informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੁਆਰਾ ਰਿਪੋਰਟ ਕਰਨ ਵਿੱਚ ਦੇਰੀ ਦੇ ਕਾਰਨ):

9. Particulars of properties of interest (ਸਬੰਧਿਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

S.No. (ਲੜੀ ਨੰ.)	Property Category (ਸੰਪਤੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਸੰਪਤੀ ਦੀ ਕਿਸਮ)	Nature of Property (ਜਾਇਦਾਦ ਦੀ ਪ੍ਰਕਿਰਤੀ)	Description (ਵਰਣਨ)	Value (In Rs/-) (ਮੁੱਲ (ਰੁ ਵਿੱਚ))

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Annexure R1/E

N.C.R.B (ਐਨ.ਸੀ.ਆਰ.ਬੀ)

I.I.F.-I (ਆਈ.ਆਈ.ਐਫ.-I)

10. Total value of property (In Rs/-)-ਜਾਇਦਾਦ ਦਾ ਕੁਲ ਮੁੱਲ (ਰੁ ਵਿੱਚ):

11. Inquest Report / U.D. case No., if any (ਮੌਤ ਸਮੀਖਿਆ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ., ਜੇਕਰ ਕੋਈ ਹੋ):

S.No. (ਲੜੀ ਨੰ)	UIDB Number (ਯੂ ਆਈ ਡੀ ਬੀ ਪ੍ਰਕਰਣ ਸੰ.)
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12. First Information contents (ਵੇਰਵਾ):

ਇੱਕ ਦਰਖਾਸਤ ਪੀ.ਜੀ.ਡੀ ਨੰਬਰ 650396.ਸਿਸਟਮ ਨੰਬਰ 649774 ਮਿਤੀ 28-08-2025 ਵੱਲੋਂ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰਬਰ 4258 ਮਿਤੀ 19-08-2025 ਬਰਖਿਲਾਫ ਅਣਪਛਾਤੇ ਡੇਅਰੀ ਮਾਲਕਾ ਦੇ ਥਾਣਾ ਮੇਸੂਲ ਹੋਈ ਜਿਸਦਾ ਮਜਬੂਨ ਜੈਲ ਹੈ, "ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ, ਲੁਧਿਆਣਾ ਨੇੜੇ ਪੁਰਾਣੀ ਕਚਹਿਰੀ ਕਲੱਬ ਰੋਡ, ਲੁਧਿਆਣਾ ਈ.ਮੇਲ eepwssdivnldh@gmail.com ਵੱਲੋਂ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਵੱਲੋਂ ਮਾਣਯੋਗ ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਨੰ: 4258 ਮਿਤੀ 19.08.2025 ਵਿਸ਼ਾ: ਬੁੱਢਾ ਦਰਿਆ ਦੇ ਨਾਲ-ਨਾਲ ਤਾਜਪੁਰ ਰੋਡ ਡੇਅਰੀ ਕੰਪਲੈਕਸ ਵਿਖੇ ਬਣੀਆਂ ਹੋਈਆਂ ਨੂੰ ਅਣਪਛਾਤੇ ਲੋਕਾਂ ਵੱਲੋਂ ਤੋੜੇ ਜਾਣ ਉਪਰੰਤ ਦਰਖਾਸਤ ਦੇਣ ਸਬੰਧੀ। ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਆਜ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਦਫਤਰ ਅਧੀਨ ਆਉਂਦੇ ਸਬ ਡਿਵੀਜ਼ਨਲ ਇੰਜੀਨੀਅਰ, ਸਬ ਡਿਵੀਜ਼ਨ-1 ਵੱਲੋਂ ਇਹ ਸੂਚਿਤ ਕੀਤਾ ਗਿਆ ਕਿ ਮਿਤੀ:- 18/8/2025 ਨੂੰ ਤਾਜਪੁਰ ਡੇਅਰੀ ਕੰਪਲੈਕਸ ਵਿੱਚ ਸਥਿਤ ਪੀਪਲ ਵਾਲਾ ਪੁਆਇੰਟ (ਸਥਾਨ ਨਿਰਦੇਸ਼ਾਂਕ:- Lat 30.918679, Long 75.895373) ਮਾਲਕਾਂ ਵੱਲੋਂ ਬੁੱਢਾ ਦਰਿਆ ਰੀਜ਼ਵੇਨੇਸ਼ਨ ਪ੍ਰੋਜੈਕਟ ਅਧੀਨ ਬਣੀ ਇੱਕ ਹੋਈ ਤੋੜੀ ਗਈ ਤੇ ਪਾਣੀ ਸਿੱਧਾ ਬੁੱਢਾ ਦਰਿਆ ਵੱਲ ਮੋੜ ਦਿੱਤਾ, ਜਿਸ ਨਾਲ ਇੱਕ ਤਾਂ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦਾ ਨੁਕਸਾਨ ਹੋਇਆ, ਦੂਜਾ ਹੋਈ ਤੋੜਨ ਨਾਲ ਜੋ ਗੰਦਾ ਅਨ-ਟਰੀਟਡ ਪਾਣੀ ਸਿੱਧਾ ਬੁੱਢਾ ਦਰਿਆ ਵਿੱਚ ਗਿਆ ਉਸ ਨਾਲ ਵਾਤਾਵਰਣ ਦਾ ਨੁਕਸਾਨ ਕੀਤਾ। ਇਹ ਡੇਅਰੀ ਮਾਲਕ ਜਿਨ੍ਹਾਂ ਵੱਲੋਂ ਇਹ ਹੋਈ ਤੋੜੀ ਹੈ ਸਕਦੀ ਹੈ ਉਹ ਇਸ ਹੋਈ ਤੋਂ ਅਪਸਟ੍ਰੀਮ ਤਰਫ਼ ਦੇ ਜਾਪਦੇ ਹਨ ਜਿਨ੍ਹਾਂ ਸਬ ਦਾ ਪਾਣੀ ਫਲੋ ਹੋ ਕੇ ਇਸ ਹੁੰਦੀ ਤਕ ਆਉਂਦਾ ਸੀ। ਜੇ ਉਕਤ ਤੱਥਾਂ ਦੇ ਮੱਦੇਨਜ਼ਰ ਇਨ੍ਹਾਂ ਸ਼ਰਾਰਤੀ ਅੰਸਰਾਂ ਖਿਲਾਫ਼ ਬੰਦੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕਰਨ ਅਤੇ FIR ਦਰਜ ਕਰਨ ਦੀ ਕਿਰਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ। ਸਹੀ/- ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ, ਲੁਧਿਆਣਾ। ਨੱਥੀ: 1. ਉਪ ਮੰਡਲ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ. 576 ਮਿਤੀ 18.08.2025. 2. ਮੌਕੇ ਦੀ ਤਸਵੀਰ ਪਿੱਠ ਅੰਕਣ ਨੰ: ਮਿਤੀ ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ: - 1. ਮਾਣਯੋਗ ਮੁੱਖ ਕਾਰਜਕਾਰੀ ਅਫਸਰ, ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਬੋਰਡ, ਚੰਡੀਗੜ੍ਹ। 2. ਮਾਣਯੋਗ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ। 3. ਮੁੱਖ ਇੰਜੀਨੀਅਰ (ਪੂਰਬ), ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਬੋਰਡ, ਪਟਿਆਲਾ। 4. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਹਲਕਾ, ਲੁਧਿਆਣਾ। ਸਹੀ/- ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ, ਲੁਧਿਆਣਾ। ਜਿਸ ਪਰ ਮਾਣਯੋਗ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ ਲੁਧਿਆਣਾ ਜੀ ਨੇ ਆਪਣੀ ਕਲਮੀ ਲਿਖਿਆ SHO Div No 07 Register FIR & Investigate [ਕਾਰਵਾਈ ਪੁਲਿਸ:- ਅੱਜ ਮਨ SI ਸਮੇਤ CT ਹਰਪ੍ਰੀਤ ਸੰਧੂ ਨੰਬਰ 871/ਲੁਧਿ: ਦੇ ਹਾਜ਼ਰ ਥਾਣਾ ਸੀ ਤਾ ਮੁੱਖ ਅਫਸਰ ਵੱਲੋਂ ਮਾਰਕ PGD ਦਰਖਾਸਤ ਨੰਬਰ 650396 ਅਤੇ ਸਿਸਟਮ ਨੰਬਰ 649774 ਮਿਤੀ 28-08-2025 ਵੱਲੋਂ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰਬਰ 4258 ਮਿਤੀ 19-08-2025 ਥਾਣਾ ਮੇਸੂਲ ਹੋਇਆ ਜੋ ਪੱਤਰ ਦੇ ਮਜਬੂਨ ਤੇ ਬੁੱਢਾ ਦਰਿਆ ਦੇ ਵਿੱਚ ਰੀਜ਼ਵੇਸ਼ਨ ਪ੍ਰੋਜੈਕਟ ਅਧੀਨ ਬਣੀ ਇੱਕ ਹੋਈ ਤੋੜੀ ਗਈ ਤੇ ਪਾਣੀ ਸਿੱਧਾ ਬੁੱਢਾ ਦਰਿਆ ਵੱਲ ਮੋੜ ਦਿੱਤਾ ਜਿਸ ਨਾਲ ਇੱਕ ਤਾਂ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦਾ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ ਤੇ ਦੂਜਾ ਹੋਈ ਤੋੜਨ ਦੇ ਨਾਲ ਗੰਦਾ ਅਨਟਰੀਟਡ ਪਾਣੀ ਸਿੱਧਾ ਬੁੱਢਾ ਦਰਿਆ ਵਿੱਚ ਜਾ ਰਿਹਾ ਹਮੇ ਜਿਸ ਨਾਲ ਵਾਤਾਵਰਣ ਨੂੰ ਨੁਕਸਾਨ ਕੀਤਾ ਹੈ ਜੋ ਅ/ਧ 280,324(2)(6) BNS ਅਤੇ ਪੰਜਾਬ ਪ੍ਰੀਵੈਨਸ਼ਨ ਆਫ਼ ਡੇਮੇਜ਼ ਟੂ ਪਬਲਿਕ ਪਰੋਪਰਟੀ ਐਕਟ 1894 ਦੀ ਧਾਰਾ 3 ਦੀ ਜੱਦ ਨੂੰ ਪੂਰਾ ਕਰਦਾ ਹੈ ਜੋ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਦੇ ਖਿਲਾਫ਼ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਨ ਲਈ ਪੱਤਰ ਹਵਾਲੇ CCTNS ਓਪਰੇਟਰ ਦੇ ਕੀਤਾ ਗਿਆ। ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਕੇ ਨੰਬਰ ਮੁਕੱਦਮਾ ਤੋਂ ਜਾਣੂ ਕੀਤਾ ਜਾਵੇ। ਮਨ SI ਸਮੇਤ ਸਾਥੀ ਕਰਮਚਾਰੀ ਦੇ ਰਵਾਨਾ ਮੋਕਾ ਦਾ ਹੁੰਦਾ ਹਾਂ। Sd:-ਸੁਖਵਿੰਦਰ ਸਿੰਘ SI

ਥਾਣਾ ਡਵੀਜ਼ਨ ਨੰਬਰ 07 ਲੁਧਿਆਣਾ ਮਿਤੀ 29-08-2025। ਬਾ ਹੱਦ:- ਥਾਣਾ ਡਵੀਜ਼ਨ ਨੰਬਰ 07 ਲੁਧਿਆਣਾ AT:- 5:10 PM। ਅੱਜ ਥਾਣਾ ਹਸਬ ਆਮਦ ਪੱਤਰ ਉਕਤ ਮੌਸੂਲ ਹੋਣ ਪਰ ਮੁਕੱਦਮਾ ਉਕਤ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ ਨਾਮਲੂਮ ਵਿਅਕਤੀ ਜਾ ਵਿਅਕਤੀਆ ਦੇ ਦਰਜ ਰਜਿਸਟਰ ਕੀਤਾ ਗਿਆ ਹੈ। ਅਸਲ ਪੱਤਰ ਮਹਿ ਨਕਲ FIR ਹੱਥੀ PHG ਰਜਿੰਦਰ ਕੁਮਾਰ ਨੰਬਰ 29476 ਦੇ ਨਿੱਜਦ SI ਪਾਸ ਬਰ ਮੌਕਾ ਬੁਏ ਤਫਤੀਸ਼ ਭੇਜਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਕੰਟਰੋਲ ਰੂਮ ਪਰ ਬਜਰੀਆ ਵਾਇਰਲੈਸ ਇਤਲਾਹ ਦਿੱਤੀ ਗਈ। ਬੰਦੀ ਰਪਟ ਨੰਬਰ :- 28 AT: 6:25 PM

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(ਕਾਰਵਾਈ: ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਨ ਦਾ ਤਰੀਕਾ ਸੰ. ਨੰ 2 . ਵਿੱਚ ਦਰਸਾਈ ਧਾਰਾ ਦੇ ਤਹਿਤ ਹੈ):

(1) Registered the case and took up the investigation (ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਨੂੰ ਲੈ ਲਿਆ): or
(ਜਾਂ)

(2) Directed (Name of I.O.): SUKHWINDER SINGH Rank SI (Sub-Inspector)
(ਤਫਤੀਸ਼ੀ ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ): (ਅਹੁਦਾ):

No(ਨੰ): 2510/ldh to take up the Investigation (ਨੂੰ ਜਾਂਚ ਆਪ ਪਾਸ ਲੈਣ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ) or(ਜਾਂ)

(3) Refused investigation due to (ਕਿਸ ਕਾਰਨ ਕਰਕੇ ਇਨਕਾਰ ਕੀਤਾ) :

or (ਜਾਂ)

(4) Transferred to P.S.
(ਥਾਣਾ):

District
(ਜ਼ਿਲ੍ਹਾ):

on point of jurisdiction (ਹੱਦਬੰਦੀ ਕਾਰਣ) .

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਨੂੰ ਪ੍ਰਾਥਮਿਕੀ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈ ਗਈ, ਸਹੀ ਦਰਜ ਹੋਇਆ ਮੰਨਿਆ ਅਤੇ ਇੱਕ ਕਾਪੀ ਮੁਫਤ ਸ਼ਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦਿੱਤੀ ਗਈ।)

R.O.A.C. (ਆਰ.ਓ.ਏ. ਸੀ.)

14. Signature/Thumb impression of the complainant / informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੇ ਹਸਤਾਖਰ / ਅੰਗੂਠੇ ਦਾ ਨਿਸ਼ਾਨ):

15. Date and time of dispatch to the court
(ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼ ਕਰਨ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

Signature of Officer in charge, Police Station

(ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਦੇ ਹਸਤਾਖਰ)

Name(ਨਾਮ): RANDHIR SINGH

Rank (ਅਹੁਦਾ): ASI (Assistant Sub-Inspector)

No(ਸੰ.): 2700/LDH

Annexure R1/E

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N.C.R.B (ਐਨ.ਸੀ.ਆਰ.ਬੀ)

I.I.F.-I (ਆਈ.ਆਈ.ਐਫ.-I)

Attachment to item 7 of First Information Report (ਅੱਵਲ ਸੂਚਨਾ ਰਿਪੋਰਟ ਦੇ ਮਦ 7 ਸੰਲਗਨਕ):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(ਸ਼ੱਕੀ ਮੁਲਜ਼ਮ ਦੀ ਸਰੀਰਕ ਵਿਸ਼ੇਸ਼ਤਾ, ਵਿਕਾਰ ਅਤੇ ਹੋਰ ਵੇਰਵਾ: (ਜੇਕਰ ਵਾਕਿਫ਼/ਦੇਖਿਆ ਗਿਆ))

S.No. (ਲੜੀ ਨੰ.)	Sex (ਲਿੰਗ)	Date/Year of Birth (ਜਨਮ ਮਿਤੀ/ਸਾਲ)	Build (ਬਣਾਵਟ)	Height (cms.)	Complexion (ਰੰਗ)	Identification Mark(s) (ਪਛਾਣ ਚਿੰਨ੍ਹ)
1	2	3	4	5	6	7
1						Poxpitted: NO
Deformities/ Peculiarities (ਵਿਕਾਰ / ਵਿਸ਼ੇਸ਼ਤਾ)		Teeth (ਦੰਦ)	Hair (ਵਾਲ)	Eyes (ਅੱਖਾਂ)	Habit(s) (ਆਦਤ)	Dress Habit(s) (ਪਹਿਰਾਵਾ)
8		9	10	11	12	13
Language /Dialect (ਭਾਸ਼ਾ/ਬੋਲੀ)	Place Of(ਦਾ ਸਥਾਨ)					Others (ਹੋਰ)
	Burn Mark (ਸੜੇ ਹੋਏ ਦਾ ਨਿਸ਼ਾਨ)	Leucoderma (ਚਿੱਟਾ ਰੰਗ)	Mole (ਮਹੁਕਾ)	Scar (ਜ਼ਖਮ)	Tattoo (ਗੁੱਦੇ ਹੋਏ ਦਾ)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused. (ਇਹ ਖੇਤਰ ਤਦੇ ਦਰਜ ਕੀਤੇ ਜਾਣਗੇ ਜੇਕਰ ਸ਼ਿਕਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ ਸ਼ੱਕੀ / ਮੁਲਜ਼ਮ ਦੇ ਬਾਰੇ ਕੋਈ ਇੱਕ ਜਾਂ ਵੱਧ ਜਾਣਕਾਰੀ ਦਿੰਦਾ ਹੈ।)

First Information contents:- Translation in english

An application PGD number 650396. System number 649774 dated 28-08-2025 from the Executive Engineer Punjab Water Supply and Sewerage Mandal Ludhiana, letter number 4258 dated 19-08-2025, against unknown dairy owners received at Police Station Maisal, whose subject is as follows: "Punjab Water Supply and Sewerage Mandal, Ludhiana, near Old Kacheri Club Road, Ludhiana, email eepwssdivnldh@gmail.com from the Executive Engineer to the Hon'ble Police Commissioner Ludhiana vide no. 4258 dated 19.08.2025. Subject: Regarding giving an application after the breaking of the constructed Haudi situated at Tajpur Road Dairy Complex along Budha Dariya by unknown persons. Regarding the above subject, it is requested that from the Sub-Divisional Engineer, Sub Division-1 under this office, it has been informed that on date 18/8/2025 at Tajpur Dairy Complex at the location Peepal Wala Point (location coordinates:- Lat 30.918679, Long 75.895373) a Haudi constructed under the Budha Dariya rejuvenation project was broken by the owners and the water was directly diverted towards Budha Dariya, due to which firstly government property was damaged, secondly by breaking the Haudi, the dirty untreated water which went directly into Budha Dariya caused environmental damage. These dairy owners who might have broken this Haudi appear to be to the upstream side whose water flow used to reach this haudi. So keeping the above facts in mind, kindly take strict legal action against these mischievous elements and register FIR. signed/- Executive Engineer, Punjab Water Supply and Sewerage Mandal, Ludhiana. Enclosed: 1. Sub-Division office letter no. 576 dated 18.08.2025. 2. Site photograph endst no. date. A copy of the above is sent to the following for information and further action: - 1. Hon'ble Chief Executive Officer, Punjab Water Supply and Sewerage Board, Chandigarh. 2. Hon'ble Commissioner, Municipal Corporation, Ludhiana. 3. Chief Engineer (East), Punjab Water Supply and Sewerage Board, Patiala. 4. Superintending Engineer, Punjab Water Supply and Sewerage area, Ludhiana. signed/- Executive Engineer, Punjab Water Supply and Sewerage Mandal, Ludhiana. On which the Hon'ble Police Commissioner Ludhiana wrote by his own hand: SHO Div No 07 Register FIR & Investigate [Police action:- Today I SI along with CT Harpreet Sandhu number 871/Ldh were present at the police station and received a letter from the Incharge officer marked PGD application number 650396 and system number 649774 dated 28-08-2025 from the Executive Engineer Punjab Water Supply and Sewerage Mandal, Ludhiana's letter number 4258 dated 19-08-2025 at the police station which as per the contents states that a haudi constructed under the rejuvenation project of Budha Dariya was broken and the water was diverted directly towards Budha Dariya due to which firstly government property was damaged, secondly by breaking the Haudi, the dirty untreated water which went directly into Budha Dariya caused environmental damage under/section which fulfils the provision of sections 280, 324(2)(6) BNS and section 3 of the Punjab Prevention of Damage to Public Property Act 1894, for registering a case against unknown persons. The letter has been handed over to the CCTNS operator. After registering the case, the case number be informed. I SI along with staff going to the spot. Sd:- Sukhwinder Singh SI Police Station Division No 07 Ludhiana Date 29-08-2025 Within boundary:- Police Station Division No 07 Ludhiana AT:- 5:10 PM. Today on receipt of the above letter at the police station, the above case under the above offence has been registered against unknown person or persons. The original letter and copy of FIR are being sent by hand through PHG Rajinder Kumar number 29476 to the SI for investigation at the spot. Information has been given to the Control Room through wireless. Detention Report No.28 at 6.25 PM

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

NO. 68

Dated. 10/3/28.

Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon Municipal Corporation, Ludhiana for non-installation of CETPs for dairy complexes.

Order

- 1) In order to protect and improve the environment and for prevention of hazardous to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain Rules under the provisions of the Environment (Protection) Act, 1986 and these Laws are collectively and severally been referred to as the Environmental Laws.
- 2) The Punjab Pollution Control Board was constituted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and is deemed to be the State Board for the prevention and control of air pollution as constituted under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and is thus implementing the provisions of the aforementioned Environmental Laws in the State of Punjab.
- 3) The Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India has declared various clusters in the Country as Critically Polluted Areas (CPA), Severely Polluted Area (SPA) based on Cumulative Environmental Pollution Index (CEPI) score. Due to increased industrialization, activities of the Industrial units and some other identical reasons, Ludhiana city has been declared as Critically Polluted Area by the Central Pollution Control Board.
- 4) The pollution in the Budha Nallah is a very highlighted issue and various projects are proposed and running under the scheme of "Rejuvenation of Budha Nallah" for the cleaning of Budha Nallah.
- 5) There are many sources of pollution in the Budha Nallah, among many other sources, the contribution of dairies imparts a major role in the contamination of Budha Nallah. There are number of dairies running in the Ludhiana City. Some dairies falls within the M.C limits of Municipal Corporation, Ludhiana and some are located outside the limits of Municipal Corporation, Ludhiana. Within the limits of Municipal Corporation, Ludhiana, 02 dairy complexes are situated i.e. Haibowal Dairy Complex & Tajpur Dairy Complex.



vide order dated
way identify the
unit whi...

- 6) Before the installation of CETPs for dairy complexes, huge quantity of untreated trade effluent and solid waste from both dairy complexes was discharged into Buddha Nallah without any treatment and some part was being discharged into the MC sewer directly leading to the STPs, which ultimately caused the choking of the reactors of the STPs.
- 7) An Action Plan for Clean River Sutlej by the Government of Punjab, the timelines for completion of these CETPs was on 31.12.2020. Under this Action Plan the Local Bodies had proposed to setup a CETP of 05 MLD capacity & 10 MLD separately for the treatment of effluent generated from the Tajpur Dairy Complex, Ludhiana & Haibowal Dairy Complex, Ludhiana, respectively. The said timelines were not adhered to by the Municipal Corporation, Ludhiana.
- 8) The matter was considered by the Board earlier and it was observed that the given timelines, had already been passed since one year, but no work had been started at site till that time and the untreated effluent of dairy complexes was being discharged into Budha Nallah without any treatment, which further deteriorated the quality of Budha Nallah.
- 9) All the STPS of Ludhiana city were rehabilitated under the plan of rejuvenation of Budha Nallah. There would be no outcome of the rehabilitation of the STPs if the untreated effluent of the dairy complexes continued to be discharged into the MC sewer leading to the STPs as the solid waste of the dairies caused the choking of the reactors as well as pipelines of the STPs.
- 10) The Hon'ble National Green Tribunal has issued directions in several cases to impose Environmental Compensation on non-complying units and has been directing Central Pollution Control Board, all the State Pollution Control Boards including the Punjab Pollution Control Board to implement the Polluter Pay's Principle.
- 11) Accordingly, notice for imposition of Environmental Compensation (EC) for non-installation of CETPs for the dairy complexes located at Tajpur Road, Ludhiana & Haibowal Kalan, Ludhiana was issued to MC, Ludhiana with an opportunity of personal hearing before Hon'ble Chairman of the Board on 07.07.2022, wherein it was one of the decisions that Environmental Compensation amounting to Rs. 10 Lac/ month / CETP 0.e. Rs. 20 Lac/ month be imposed against MCL from 01.01.2021 to 30.06.2022, totalling to Rs. 3.60 crore as per the orders passed by Hon'ble NGT in case of non-installation of STPs.
- 12) The Hon'ble Supreme Court of India has considered the concept of Polluter Pays Principle in Indian Council for Enviro Legal Action and Others v/s Union of India and Others (1996) 3SCC 212, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country even without specific statute.
- 13) The Hon'ble National Green Tribunal while considering the news item published in 'The Asian Age' authored by Sanjay Kaw "CPCB" to rank industrial unit on Pollution Levels in Original Application No. 1038 of 2018 had issued directions in the case

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vide order dated 14.11.2019 to the effect that the Statutory Regulatory Bodies can straight way identify the particular units in the PIAS that are causing pollution, particularly those unit which fall under the red and orange category and take action against them by way of closing the polluting activity, initiating prosecution and assessing and recovering compensation.

14) The act and conduct of the Municipal Corporation, Ludhiana for non installation of CETPs for the dairy complexes and for violating the Water (Prevention and Control of Pollution) Act, 1974 has caused environmental damage for which an Environmental Compensation under the Polluter Pay's Principle is being imposed @ Rs. 3.60 crore /- (Rs. Three Crore Sixty Lakh only) was imposed during the course of hearing on 02022 and for the recovery of which, the present order is being passed.

15) The activities carried out by Municipal Corporation, Ludhiana by intentionally and deliberately violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 have caused environmental damage and the Municipal Corporation, Ludhiana has thus made itself liable for Environmental Compensation under the Polluter Pay's Principle is being imposed @ Rs. 3.60 crore /- taking into account the cost of damage to public health and environment.

16) Therefore, Municipal Corporation, Ludhiana is hereby directed to deposit an amount of Rs. 3.60 crore - (Rs. Three Crore Sixty Lakh only) as Environmental compensation with the office of the Punjab Pollution Control Board within 15 days, from the date of receipt of this order, failing which, the Board will be constrained to initiate necessary action for recovery of the amount of Environmental Compensation by adopting coercive measures.

17) Take notice that no further intimation or reminder will be issued by the Board in this regard after the lapse of the stipulated period of 15 days. Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana is directed* compliance of directions issued in the case.

18) A copy of this order be supplied to all the concerned.

Adarsh Pal Vig
(Prof. (Dr.) Adarsh Pal Vig)
Chairman



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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

Annexure R1/G



Regional Office-III, Savitri Complex, Dholewal Chowk, Ludhiana

PPCB/RO-III/No. 3627...

Dated: 19.11.25

To

The Commissioner,
Municipal Corporation,
Ludhiana

Sub: Imposition of Environmental compensation for violation of the provisions of Environmental Laws upon Municipal Corporation, Ludhiana for non-installation of CETPs for dairy complexes.

Ref: Board's letter no. 1523-24 dated 12.03.2025 and office order no. 68 dated 10.03.2025.

It is brought in the kind notice of your good self that the Competent Authority of the Board vide above referred letter had imposed the Environmental Compensation (EC) of Rs. 3.60 Crore on Municipal Corporation, Ludhiana for violation of the provisions of Environmental Laws for the period from 01.01.2021 to 30.06.2022 in the subject cited matter as per decision of personal hearing afforded by the Chairman of the Board on 07.07.2022. The order of the EC was already conveyed to the Municipal Corporation, Ludhiana vide above referred letter (copy enclosed), however, till date same is not deposited with the Board.

It is therefore again requested to deposit the Environmental Compensation of Rs. 3.60 crore to the Board, at the earliest please.

DA/- As above.

[Signature]
o/c Environmental Engineer

Dated...19.11.25

Endst...3628...

A copy of above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana for information, please.

[Signature]
o/c Environmental Engineer

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Annexure R1/H



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/5590-91

Regd./speed post

Dated 20/11/25

To

1. The Commissioner,
Municipal Corporation, Ludhiana.
(M/s ETP of capacity 3.75 MLD located at Tajpur Road, Ludhiana)
2. The Executive Engineer,
Punjab Water Supply and Sewerage Board
Ludhiana.

Subject:

1. Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.
2. Show cause notice for imposition of Environmental Compensation for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on part of the local body/establishment to obtain consent to establish and/or expansion of the establishment u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the local body/establishment to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of sewage or trade effluent into sewer or onto land or through any other mode of disposal from its premises.

And whereas, it is also mandatory on the part of the local body/establishment to provide adequate & appropriate effluent/sewage treatment and pollution control facilities to bring down the concentration of various pollutants in the sewage or effluents being discharged from the outlet being operated by the local body, within the permissible limits prescribed for such establishments.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has constructed an ETP of capacity 3.75 MLD at Haibowal Dairy Complex, Ludhiana for the treatment of waste water generated from the dairy units situated in the complex.

And whereas, the Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was granted "Consent to Establish" NOC under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for the establishment of this plant and for the disposal of treated effluent @ 3.75 MLD into Buddha Nallah, which had expired on 14.03.2024.

And whereas, the ETP was commissioned in June 2024. Recently some industrial associations have forwarded a video clip of an open drain containing untreated waste water of Haibowal dairy complex falling into Buddha Nallah near Balloke Bridge to the Deputy Commissioner, Ludhiana and the said video clip is also getting viral on social media. The Deputy Commissioner took serious view of the matter and desired immediate remedial measures. Further this matter has been deliberated in various meeting of the Buddha daryia.

And whereas, the ETP was visited by the officers of the Board on 02.09.2024 alongwith the operators of the ETP and it was observed that most of the dairy units have not been connected with the sewer network of the ETP by the concerned authorities, especially entire dairies situated at LHS of Balloke road are yet to be connected with the ETP and presently waste water of these dairies is discharged into Buddha Nallah through an open drain. Further some RCC drains installed by the department to shift the waste water of the dairy unit's upto the ETP are having openings into the existing outlets/ drains falling into Buddha Nallah.

And whereas, the Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has provided bye pass arrangements with the conveyance system to bye-pass entire water into Buddha Nallah before arriving into ETP for the treatment.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) have commissioned ETP without connecting all dairies with the conveyance system and have intentionally provided bye-pass arrangements with its conveyance system to bye-pass waste water into Buddha Nallah before arriving the same upto the ETP.

And whereas, earlier the Commissioner, Municipal Corporation, Ludhiana was given personal hearing before the Chairman of the Board on 07.07.2022 for delay in the construction work of

ETPs of dairy units and the proceedings of the hearing were conveyed to the MCL vide Boards letter no. 5119 dated 04.08.2022.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) with an opportunity of personal hearing before Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. *The order for Imposition of Environmental Compensation of Rs. 3.6 Crore be Issued Immediately. Further, Environmental Engineer, Regional Office-3, Ludhiana calculate the Environmental Compensation for the period of violation i.e. from 01.07.2021 to till date.*
2. *The Municipal Corporation authorities shall guide all the dairy units to make the adequate arrangement to separate the liquid waste and cow dung and ensure the compliance. The Municipal Corporation authorities shall also make adequate mechanism by adopting decentralised approach to lift the cow dung from each dairy and shall make adequate scientific arrangement for disposal of the cow dung.*
3. *The Municipal Corporation authorities shall also explore the possibility of supplying the cow dung to vendors engaged in the vermicomposting or any other environmentally sustainable practice. They may also contact Mr. Ravi Gauba, AEE Punjab Pollution Control Board HQ-3, in case any technical guidance is required for the eco management of the cattle dung either through vermi-composting or through other environmentally sustainable practices.*
4. *The Punjab Water Supply & Sewerage Board, Ludhiana shall ensure that all the dairy units are connected with the ETP, immediately and the ETP is operated efficiently. The Punjab Water Supply & Sewerage Board shall also coordinate with the Municipal Corporation authorities to overcome any of the issues pertaining to smooth operation of the ETP.*
5. *The Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 15 days and submit report alongwith conclusive recommendations.*

And whereas, the Municipal Corporation, Ludhiana had not yet started lifting the cow dung from the Haibowal Dairy complex and had not connected all dairy units with CETP as effluent of some dairies was being discharge into Buddha Nallah through drains/ direct outlets.

And whereas, the Municipal Corporation, Ludhiana had started lifting of cow dung from the Haibowal Dairy complex to M/s Agricare Organic Farms, Village Madhapura, Tehsil Jagraon, Ludhiana but agreement with the firm was to be signed. The representative of the firm was telephonically contacted and he informed that presently only 50-60 TPD cow dung was being lifted from the complex. But the generation of cow dung (after deducting cow dung being managed at operational CBG plant at complex) is about 250-300 TPD, hence only small quantity of cow dung was being managed presently. Also, the Municipal Corporation, Ludhiana had not yet connected all the dairy units with the CETP and thus, effluent of some of the dairy units was being discharged into the Buddha Nallah through drains/ direct outlets.

And whereas, the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana was not complying with the decisions of personal hearing dated 14.11.2024 and violating the provisions of the said Act, due to above said reasons.

And whereas, the Environmental Compensation of Rs. 3.6 Crore was imposed on the Municipal Corporation, Ludhiana vide order no. 68 dated 10.03.2025.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) with an opportunity of personal hearing before Chairman of the Board on 28.03.2025, wherein it was decided that:

1. *The Environmental compensation be imposed on the Municipal Corporation, Ludhiana w.e.f. 15.11.2024 to 28.03.2025 for deteriorating the environment.*
2. *The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation for the said period and submit report. Environmental Compensation calculated by Environmental Engineer, Regional Office-3, Ludhiana shall be sent to the EC verification committee and thereafter separate orders for the imposition of Environmental Compensation shall be issued.*
3. *The Municipal Corporation Ludhiana shall deposit the Environmental Compensation already imposed by the Board on it.*
4. *The Municipal Corporation Ludhiana shall ensure that all the cow dung generated from the dairy units is lifted and disposed of in an environmentally sound manner/vermicomposting by 30.04.2025.*
5. *The PWSSB shall connect all the drains of dairy units with the conveyance system of ETP of 3.75 MLD capacity located at Haibowal, by 30.04.2025.*
6. *The concerned departments shall also comply with the decisions of the previous hearing dated 14.11.2024.*

7. The Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 30.04.2025 and submit report alongwith conclusive recommendations.

And whereas, to check the compliance of the decisions of the personal hearing, the CETP of capacity 3.75 MLD was visited by officer of the Board on 03.06.2025 and it was observed as under:-

1. The Municipal Corporation, Ludhiana has executed agreement with a private firm for lifting of cow dung from the dairy complex but some of the dairies are still discharging cow dung into the conveyance system of ETP or other illegal drains/ outlets maintained into Budha Nallah.
2. Huge quantity of cow dung was being received at the inlet of the ETP, which affects the working of the ETP.
3. The Municipal Corporation, Ludhiana has not deposited the Environmental Compensation as imposed upon it by the Board.
4. The Punjab Water Supply Sewerage Board has not yet connected all the dairies with the conveyance system of the CETP i.e. dairy units situated on the left hand side of the Bachan Singh Marg while moving toward Balloke Bridge

And whereas, a meeting along with a site visit to the Dairy Complex, Haibowal, under the Chairmanship of Hon'ble Member of Parliament Sant Baba Balbir Singh Seechewal Ji, was taken on 13.08.2025 with the concerned departments. During visit, the following observations were made:-

1. Some dairies were discharging their wastewater and cow dung directly into sewer leading to STP Balloke.
2. Manure pits had been constructed outside some dairies; however, the manure had not been removed for a long time. A quantity of cow dung and wastewater had accumulated on the road adjacent to the Buddha Dariya. This wastewater was originating from some dairies and was getting accumulated on the road.
3. The housekeeping of the area was poor and unpleasant smell was also observed in the area.

And whereas, a complaint regarding illegal discharge of wastewater directly into the Buddha Dariya from the 3.75 MLD ETP at the Dairy Complex, Haibowal, Ludhiana was received by the Board on 14.10.2025.

And whereas, to verify the facts of the complaint, the site was visited by the officer of the Board on 14.10.2025 and it has been reported as under:-

1. The wastewater being discharged was actually domestic sewage flowing from a storm sewer drain due to a breakage in the MC sewer pipeline.
2. A large quantity of cow dung was still being received at the inlet of the ETP, which was adversely affecting its functioning.
3. The wastewater sample was also collected from the outlet of the ETP. As per the analysis results, the concentration of various parameters is pH = 7.5, TSS = 156 mg/l, TDS = 1445 mg/l, COD = 380 mg/l, BOD = 72 mg/l, Oil & Grease = 12 mg/l, T. coli (MPN/100 mL) = 790 & F. coli (MPN/100 mL) = 230, which are beyond the permissible limits as prescribed by the Board, which adversely affects the quality of water of the Buddha Dariya. The installed capacity of the ETP is 3.75 MLD but the quantum of wastewater being received at the inlet of the ETP at the time of visit was about 4 to 5 MLD, which is causing overflow at the inlet and affecting the overall performance of the ETP. The flow meter at the outlet of ETP was not also working at the time of visit.
4. As per the record the average incoming flow at the inlet of ETP for the period 01.04.2025 to 31.10.2025 was around 6.78 MLD, which is above than the designed capacity.

And whereas, meanwhile, a survey of the Buddha Dariya was again conducted on 07.11.2025 by Hon'ble Member of Parliament Sant Baba Balbir Singh Seechewal Ji along with the concerned departments and officer of the Board and following observations were made:-

1. Approximately 10-12 dairy units were still found discharging their wastewater directly into a sewage pipeline near the slaughter house.
2. The Punjab Water Supply Sewerage Board has yet not connected all the dairies with the ETP. This sewage pipeline leads to STP Balloke, which may affect its functioning.
3. A significant amount of wastewater and cow dung was found stagnated on the streets within the Dairy Complex, Haibowal.
4. The Municipal Corporation, Ludhiana has executed agreement with a private firm for lifting of cow dung from the dairy complex but some of the dairies are still discharging cow dung into the conveyance system of ETP or other illegal drains/ outlets maintained into Budha Nallah.
5. The Municipal Corporation, Ludhiana has not deposited the Environmental Compensation as imposed upon it by the Board, till date.

And whereas, the Hon'ble NGT based on the news item dated 13.08.2025 regarding the visit of Hon'ble Member of Parliament Sant Baba Balbir Singh Seechewal Ji at Haibowal dairy complex has taken suo moto in the matter and has registered the Original Application no. 435 of 2025 and next date of hearing is fixed on 27.11.2025.

And whereas, the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana are not complying with the decisions of personal hearing afforded to it on

28.03.2025 and are still violating the provisions of the said Act, due to above said reasons.

And whereas, the matter was considered by the Competent Authority of the Board and it has been decided to issue directions, as deemed fit so as to ensure protection and preservation of the environment, u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 as well as to impose Environmental Compensation on the concerned departments after affording an opportunity of personal hearing to the responsible officers of the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board due to the above said violations and due to continuous non-compliance of the directions given by the Board from time to time.

As such, you are, hereby, given an opportunity to file objections, if any, on the proposed actions before the Chairperson of the Board on 27.11.2025 at 11:30 AM in her office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/ opportunity.

Endst. No. 6592

Kuljit
20/11/25
For and on behalf of
Punjab Pollution Control Board
Dated 20/11/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action. He is requested to inform the Municipal Corporation, Ludhiana (MCL) and Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) regarding date and time of personal hearing and ensure the presence of representative of Municipal Corporation, Ludhiana (MCL) and Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) during the hearing.

Kuljit
20/11/25
For and on behalf of
Punjab Pollution Control Board



— 39 — Annexure R111

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/6587-88 Regd./speed post

Dated 20/11/25

To

1. The Commissioner,
Municipal Corporation, Ludhiana.
(M/s ETP of capacity 2.25 MLD located at Tajpur Road, Ludhiana)
2. The Executive Engineer,
Punjab Water Supply and Sewerage Board
Ludhiana.

Subject:

1. Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.
2. Show cause notice for imposition of Environmental Compensation for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on part of the local body/establishment to obtain consent to establish and/or expansion of the establishment u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the local body/establishment to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of sewage or trade effluent into sewer or onto land or through any other mode of disposal from its premises.

And whereas, it is also mandatory on the part of the local body/establishment to provide adequate & appropriate effluent/sewage treatment and pollution control facilities to bring down the concentration of various pollutants in the sewage or effluents being discharged from the outlet being operated by the local body, within the permissible limits prescribed for such establishments.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) has constructed an ETP of capacity 2.25 MLD at Tajpur Road, Dairy Complex, Ludhiana for the treatment of waste water generated from the dairy units situated in the complex.

And whereas, the Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was granted "Consent to Establish" NOC under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for the establishment of this plant and for the disposal of treated effluent @ 2.25 MLD into Buddha Nallah, which had expired on 17.11.2023.

And whereas, the ETP was commissioned in June 2024 and the ETP was visited by the officer of the Board on 02.09.2024 alongwith the operators of the ETP and it was observed that most of the dairy units were not connected with the sewer network of the ETP by the concerned authorities, especially entire dairies situated around B block of the ETP were yet to be connected with the ETP. Although the dairy units of this complex were connected with the conveyance drains of ETP but these drains were yet to be connected with the ETP and presently waste water of these drains was discharged into Buddha Nallah through bye pass arrangements. Further some RCC drains installed by the department to shift the waste water of the dairy units upto the ETP were having openings into the existing outlets/ drains falling into Buddha Nallah.

And whereas, Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) had provided bye pass arrangements with the conveyance system to bye-pass entire water into Buddha Nallah before arriving into ETP for the treatment. Dairy units situated at LHS of Vijan Nagar pulli road were also to be connected with the conveyance system of ETP.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) commissioned ETP without connecting all dairies with the conveyance system and intentionally provided bye-pass arrangements with its conveyance system to bye-pass waste water into Buddha Nallah before arriving the same upto the ETP.

And whereas, earlier the Commissioner, Municipal Corporation, Ludhiana was given personal hearing before the Chairman of the Board on 07.07.2022 for delay in the construction work of ETPs of dairy units and the proceedings of the hearing were conveyed to the Municipal Corporation, Ludhiana (MCL) vide Boards letter no. 5119 dated 04.08.2022.

And whereas, the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) with an opportunity of personal hearing before Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The order for Imposition of Environmental Compensation of Rs. 3.6 Crore be Issued Immediately. Further, Environmental Engineer, Regional Office-3, Ludhiana calculate the Environmental Compensation for the period of violation i.e. from 01.07.2021 to till date.
2. The Municipal Corporation authorities shall guide all the dairy units to make the adequate arrangement to separate the liquid waste and cow dung and ensure the compliance. The Municipal Corporation authorities shall also make adequate mechanism by adopting decentralised approach to lift the cow dung from each dairy and shall make adequate scientific arrangement for disposal of the cow dung. The Municipal Corporation authorities shall also explore the possibility of utilisation of land for dumping of cow dung located on Tajpur Road as requested in the Mission Tandrust Punjab's project being carried by GNDU as a model system to manage cattle dung.
3. The Municipal Corporation authorities shall also explore the possibility of supplying the cow dung to vendors engaged in the vermi-composting or any other environmentally sustainable practice. They may also contact Mr. Ravi Gauba, AEE Punjab Pollution Control Board HQ-3, in case any technical guidance is required for the eco management of the cattle dung either through vermi-composting or through other environmentally sustainable practices.
4. The Punjab Water Supply & Sewerage Board, Ludhiana shall ensure that all the dairy units are connected with the ETP, immediately and the ETP is operated efficiently. The Punjab Water Supply & Sewerage Board shall also coordinate with the Municipal Corporation authorities to overcome any of the issues pertaining to smooth operation of the ETP.
5. The Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 15 days and submit report alongwith conclusive recommendations.

And whereas, the Municipal Corporation, Ludhiana had not yet started lifting the cow dung from the Tajpur Dairy complex and had not connected all dairy units with CETP as effluent of some dairies was being discharge into Buddha Nallah through drains/ direct outlets.

And whereas, the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana was not complying with the decisions of personal hearing dated 14.11.2024 and still violating the provisions of the said Act, due to above said reasons.

And whereas, the Environmental Compensation of Rs. 3.6 Crore was imposed on the Municipal Corporation, Ludhiana vide order no. 68 dated 10.03.2025.

And whereas, accordingly, notice to Issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the Municipal Corporation, Ludhiana (MCL) & Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) with an opportunity of personal hearing before Chairman of the Board on 18.03.2025 postponed to 28.03.2025, wherein it was decided that:

1. The Environmental compensation be imposed on the Municipal Corporation, Ludhiana w.e.f. 15.11.2024 to 28.03.2025 for deteriorating the environment.
2. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation for the said period and submit report. Environmental Compensation calculated by Environmental Engineer, Regional Office-3, Ludhiana shall be sent to the EC verification committee and thereafter separate orders for the imposition of Environmental Compensation shall be issued.
3. The Municipal Corporation Ludhiana shall deposit the Environmental Compensation already imposed by the Board on it.
4. The Municipal Corporation Ludhiana shall ensure that all the cow dung generated from the dairy units is lifted and disposed of in an environmentally sound manner/vermicomposting by 30.04.2025.
5. The PWSSB shall connect all the drains of dairy units with the conveyance system of ETP of 2.25 MLD capacity located at Tajpur Road, by 30.04.2025.
6. The concerned departments shall also comply with the decisions of the previous hearing dated 14.11.2024.
7. The Environmental Engineer, Regional Office-3, Ludhiana shall visit the ETP, immediately after 30.04.2025 and submit report alongwith conclusive recommendations.

And whereas, the ETP was visited by the officer of the Board on 14.10.2025 and it has been reported as under:-

1. The ETP was in operation during visit.
2. A large quantity of cow dung was still being received at the Inlet of the ETP, which was adversely affecting its functioning. Big heap of dung was also observed near the screening chamber.
3. The wastewater sample was also collected from the outlet of the ETP. As per the analysis results, the concentration of various parameters is pH = 7.2, TSS = 605 mg/l, TDS = 910mg/l, COD = 2600 mg/l,

BOD = 1014 mg/l, Oil & Grease = 54 mg/l, T. coli (MPN/100 mL) = 2,40,00,000 & F. coli (MPN/100 mL) = 1,30,00,000. The values of parameters i.e. TSS, BOD, COD, O & G, T. coli and F. coli are beyond the permissible limits as prescribed by the Board, which adversely affects the quality of water of the Buddha Dariya. The installed capacity of the ETP is 2.25 MLD but the quantum of wastewater being received at the inlet of the ETP at the time of visit was about 05 MLD, which is causing overflow at the inlet and affecting the overall performance of the ETP. The flow meter at the outlet of ETP was not also working at the time of visit.

4. As per the record the average incoming flow at the Inlet of ETP was around 3 MLD, which is above than the designed capacity.
5. The Municipal Corporation, Ludhiana has executed agreement with a private firm for lifting of cow dung from the dairy complex but some of the dairies are still discharging cow dung into the conveyance system of ETP due to which large quantity of cow dung is being received at the inlet of the ETP, Tajpur road, Dairy complex.
6. The Municipal Corporation, Ludhiana has not deposited the Environmental Compensation as imposed upon it by the Board, till date.

And whereas, the Hon'ble NGT based on the news item dated 13.08.2025 regarding the visit of Hon'ble Member of Parliament Sant Baba Balbir Singh Seechewal Ji at Halbowal dairy complex has taken suo moto in the matter and has registered the Original Application no. 435 of 2025 and next date of hearing is fixed on 27.11.2025.

And whereas, the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board, Ludhiana are not complying with the decisions of personal hearing afforded to it on 28.03.2025 and are still violating the provisions of the said Act, due to above said reasons.

And whereas, the matter was considered by the Competent Authority of the Board and it has been decided to issue directions, as deemed fit so as to ensure protection and preservation of the environment, u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 as well as to impose Environmental Compensation on the concerned departments after affording an opportunity of personal hearing to the responsible officers of the Municipal Corporation, Ludhiana and Punjab Water Supply & Sewerage Board due to the above said violations and due to continuous non-compliance of the directions given by the Board from time to time.

As such, you are, hereby, given an opportunity to file objections, if any, on the proposed actions before the Chairperson of the Board on 27.11.2025 at 11:30 AM in her office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/opportunity.

Kuldeep Singh
For and on behalf of
Punjab Pollution Control Board
Dated 20/11/25

Endst. No. 6589

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action. He is requested to inform the Municipal Corporation, Ludhiana (MCL) and Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) regarding date and time of personal hearing and ensure the presence of representative of Municipal Corporation, Ludhiana (MCL) and Punjab Water Supply & Sewerage Board, Ludhiana (PWSSB) during the hearing.

Kuldeep Singh
For and on behalf of
Punjab Pollution Control Board

VAKALATNAMA

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
O.A. NO. 435/2025

42

In re:

Ludhiana: Dairy Waste destroying STPs says Seechewal" appearing in The Hindustan Times dated 14.08.2025. (Suo Moto)
..... Applicant

Versus

STATE OF PUNJAB & ORS..... Respondents

KNOWN ALL to whom these present shall come that I, Er. Jaspal Singh, Environmental Engineer,.....
Regional Office-3, Ludhiana on behalf of respondent no. 1 Punjab Pollution Control Board.....

The above-named authorized representative of the Punjab Pollution Control Boarddo hereby appoint

DIWAN ADVOCATES

Office: A-450-LGF & B-2, Defence Colony,
New Delhi-110024

Email: service@diwanadvocates.com

Tel No.+91 11 41046363 / 62

Mob:8076293778

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize him:

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court, including High Court subject to payment of fee separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross objections or petition for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of Fee for each stages.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint or instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred on the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitutes in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remains unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The Fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the return of the same in any case whatsoever and if the case prolongs for more than three years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this22nd day of November....., 2025

Accepted subjects to the terms of the fees.

ADVOCATE'S

DR. FARRUKH KHAN- D/616/07

CHANGHEZ KHAN- D/1791A/07

PRERNA KAPOOR-D/1566/04

KARAN SINGH D/5514/20

SIGNATURE'S

(Handwritten signatures of Dr. Farrukh Khan, Changhez Khan, Prerna Kapoor, and Karan Singh)

(Handwritten signature of Environmental Engineer)
Environmental Engineer
Punjab Pollution Control Board
Regional Office- III, Ludhiana.
CLIENT'S SIGNATURES

